

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
21-11-2022 AT 03:00 PM THROUGH VIDEO CONFERENCE

**Company Petition IB/144/2022**  
U/s 95 of IBC, 2016

**IN THE MATTER OF:**

RARE Asset Reconstruction Ltd

**...Petitioner**

**Vs**

Mr. Neetu Gupta &  
M/s. MBS Impex Pvt Ltd

**...Respondent**

**CORAM:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel Mr. Dishit Bhattacharjee for the Petitioner present and states that necessary amendments in the Company Petition with the directions of this Adjudicating Authority have been carried out and neat copy has been filed. No proof of service of serving the amended copy of the application is filed. Petitioner is therefore directed to serve the same within 3 days from today and file proof of service. Additional pleadings if any by the Personal guarantor to the post amendment of the Company petition shall be filed within a week thereafter.

List the matter on 12.12.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**